

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 346/MP/2020 along with 24/IA/2024

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003, for adjudication of disputes between the Petitioner and the Respondent and for directions.

Petitioner : DVC

Respondent : PSPCL

Date of Hearing : **24.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate DVC
Shri Nihal Bhardwaj, Advocate, DVC
Ms. Suparna Srivastava, Advocate, PSPCL
Ms. Hitakshi Jain, Advocate, PSPCL

Record of Proceedings

The matter was called out for a hearing through virtual mode.

2. At the outset, learned counsel for the Petitioner submitted that, pursuant to the interim order dated 13.5.2026, the Petitioner may be granted two weeks' time to file its written submissions, limited to 10 pages, along with the relevant calculations in support of its case, to summarise the pleadings in a single document. Learned counsel for the Respondent also sought two weeks' time to file its response to the calculations and written submissions proposed to be filed by the Petitioner, if considered necessary.

3. The Commission, after hearing the parties, permitted the Petitioner to file its written submissions, along with the relevant calculations, on or before **9.7.2026**; the Respondent is also permitted to file its written submissions, if any, on or before **23.7.2026**, after serving a copy to each other.

4. The Petition shall be listed for hearing on **6.8.2026**.

By order of the Commission

Sd/-

(T. D. Pant)

Joint Chief (Law)

